

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP No(s).
15562-15564/2015

(Arising out of impugned final judgment and order dated 01/05/2015
in CRLA No. 209/2013, CRLA No. 356/2013, CRLA No. 627/2013 passed
by the High Court Of Judicature at Allahabad, Lucknow Bench)

AMIRKA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. ETC.

Respondent(s)

(With appln. (s) for permission to file SLP and office report)

Date : 18/09/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Dinesh Kumar Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Deepak Mishra, Adv.
Mr. Abhishek Garg, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for permission to file SLP is allowed.

Delay condoned.

Leave granted.

(Meenakshi Kohli)
COURT MASTER(Jaswinder Kaur)
COURT MASTER

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Leave granted.

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